

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 05/81 SCHEDULED TO BE HELD ON 05.06.2012 BUT ACTUALLY HELD ON 15.06.2012.

The Meeting No. 05/81 of Norms Committee-II was held on 15.06.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri B.D.Ghosh, Addl. I.A. | MOS |
| 2. | Shri S.K.Jain, D.O. | DIPP |
| 3. | Shri K.K Funda, A.D. | MSME |
| 4. | Shri Parveen Sharma, Dy. DG | DGFT |
| 5. | Shri Raman Kumar, FTDO | DGFT |

1	Case No.:9/2/81-ALC2/2012	Party Name:SRI KALISWARI METAL POWDERS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM13/	RLA File :35/24/040/00046/AM09/	Lic.No/Date:3510025459 22.12.2008	Defer Date:17.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 17.07.2012.			

2	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 17.07.2012.			

3	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 17.07.2012.			

4	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Closed
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HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date:
Decision :NC decided to close the case as RA has informed that firm has surrendered the above authorisation. R/A may take suitable consequential action accordingly.			

5	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:17.07.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 17.07.2012.			

6	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:17.07.2012
	Decision :NC observed that correct application of the firm has been received from RA and being forwarded to DOT for comments. The case stands deferred and to be re-listed on 17.07.2012.			

7	Case No.:9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:17.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 17.07.2012.			

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Case No.: 2/46/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Approved																								
HQ File :01/81/050/00517/AM11/	RLA File :04/24/040/00245/AM11/	Lic.No/Date:0410120023 22.12.2010	Defer Date:																								
Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B) dated 07.05.2012 as under:- Export Product No. 1 : Coil Stator 139x287x1262 – 312 Nos. (each weighting 357 kg) Import Input : <table><tr><th>Sl. No.</th><th>Item</th><th>Quantity recommended per unit of EP</th></tr><tr><td>1.</td><td>Samica Film</td><td>1.042 Sq.M including 11% wastage</td></tr><tr><td>2.</td><td>Damisol 3340-2</td><td>4.17 kg including 11% wastage</td></tr><tr><td>3.</td><td>Damicat 9015-N1</td><td>0.125 kg including 11% wastage</td></tr><tr><td>5.</td><td>Sheet for Stator Stamped</td><td>220 kg with ‘nil’ wastage as component being lamination</td></tr><tr><td>6.</td><td>Rectangular Copper Conductor</td><td>120 kg including 1% wastage</td></tr></table> Export Product No. 2 : Rotor Pole 82x137x1050 – 1352 Nos. (each weighting 46 kg) Import Inputs : <table><tr><th>Sl. No.</th><th>Item</th><th>Quantity recommended per unit of EP</th></tr><tr><td></td><td></td><td></td></tr></table>				Sl. No.	Item	Quantity recommended per unit of EP	1.	Samica Film	1.042 Sq.M including 11% wastage	2.	Damisol 3340-2	4.17 kg including 11% wastage	3.	Damicat 9015-N1	0.125 kg including 11% wastage	5.	Sheet for Stator Stamped	220 kg with ‘nil’ wastage as component being lamination	6.	Rectangular Copper Conductor	120 kg including 1% wastage	Sl. No.	Item	Quantity recommended per unit of EP			
Sl. No.	Item	Quantity recommended per unit of EP																									
1.	Samica Film	1.042 Sq.M including 11% wastage																									
2.	Damisol 3340-2	4.17 kg including 11% wastage																									
3.	Damicat 9015-N1	0.125 kg including 11% wastage																									
5.	Sheet for Stator Stamped	220 kg with ‘nil’ wastage as component being lamination																									
6.	Rectangular Copper Conductor	120 kg including 1% wastage																									
Sl. No.	Item	Quantity recommended per unit of EP																									

4.	Permanent Magnet	22 Nos. on net-to-net basis
7.	Sheet for Rotor Stamped, negative	0.625 kg on net-to-net basis being lamination
8.	Sheet for Rotor Stamped, positive	0.625 kg on net-to-net basis being lamination
9.	Sheet for Rotor Stamped, neutral dia 6.3 mm	11.63 kg on net-to-net basis being lamination
10.	Sheet for Rotor Stamped, neutral dia 8.7 mm	7.396 kg on net-to-net basis being lamination
11.	Aluminium Profile	1 No. net-to-net basis

Export Product No. 3 : Stator Segment LTW77 – 24 Nos. (each weighting 360.5 kg)

Import Input :

Sl. No.	Item	Quantity recommended per unit of EP
1.	Samica Film	1.042 Sq.M including 11% wastage
2.	Damisol 3340-2	3.33 kg including 11% wastage
3.	Damicat 9015-N1	0.125 kg including 11% wastage
5.	Sheet for Stator Stamped	225 kg with 'nil' wastage as component
6.	Rectangular Copper Conductor	120 kg including 1% wastage

KVA rating of Wind Generator for which these export products are being supplied may be called for by the RA and may be incorporated in the description of export products in the authorisation.

R/A may take suitable consequential action accordingly.

Case No.:13/52/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Approved
HQ File :01/81/050/00578/AM11/	RLA File :04/24/040/00305/AM11/	Lic.No/Date:0410121683 17.02.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B)/222 dated 04.06.2012 as under:-

Export Product No. 1 : Wind Electric Generator LTW77, 1.5 MW (net weight per unit may be indicated as 172.547 MT) – 7 Nos.

Import Items :

Sl. No.	Item	Quantity recommended per unit of EP
1, 2, 4-9, 13-35, 38, 39, 49-52, 54-61	Components	Net-to-net basis as per condition of GN4 for Engineering Products
37	Nacelle Hoist	Deleted. Being of CG nature
3 & 36	Single Core Cable of 95 mm ² and 185 mm ²	1mtr/mtr contained in the EP
10-12	Insulating Material	1.1 kg/kg contained in the EP
40-43	Steel Plates	Deleted. As the firm has not given information as per Sl. No. 11 of SDL
44-48	CRNO Lamination	1 kg/kg content being component
53	Rectangular Copper Conductor	1.005 kg/kg content in the EP

As per request of the firm export product No. 2 and import item No, 62 is deleted.

R/A may take suitable consequential action accordingly.

10	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 17.07.2012.			

11	Case No.:8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:17.07.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 17.07.2012.			

12	Case No.:19/20/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Approved
	HQ File :01/81/050/00170/AM12/	RLA File :09/24/040/00574/AM11/	Lic.No/Date:0910047178 20.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No.3(9)/2011/TSW(B)/120 dated 02.04.2012 as under:- (i) Net weight per piece of Export Product may be indicated as 7800 kg in addition to quantity in numbers. (ii) Word 'Sheet' may be suffixed in the description of import Item No.1 and its quantity may be allowed as 2711.53 kg including 7% wastage. (iii) Quantity of Import Item No. 2 may be allowed as 1165.61 kg including 1% wastage. (iv) Quantity of Import Item No. 3 may be allowed as applied by the firm including 10% wastage. (v) Quantity of Import Item No. 4 and 5 may be allowed as applied by the firm including 5% wastage. R/A may take suitable consequential action accordingly.			

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Case No.:9/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Approved																											
HQ File :01/81/050/00160/AM12/	RLA File :03/94/040/00188/AM12/	Lic.No/Date:0310637472 21.06.2011	Defer Date:																											
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No.3(82)/2010/TSW(B)/175 dated 02.05.2012 as under:- Export Product : 150 MVA Single Phase Auto Transformer with MS Tank and Transformer Oil – 07 Nos.(each weighting 1,44,971 kg) Import Items : <table><tr><th>Sl. No.</th><th>Item</th><th>Quantity recommended</th></tr><tr><td>1.</td><td>CRGO Steel Coils</td><td>2,69,500 kg including 5% wastage</td></tr><tr><td>2.</td><td>Copper Wire</td><td>82,975 kg including 1% wastage</td></tr><tr><td>3.</td><td>PCB</td><td>7,702 kg including 5% wastage</td></tr><tr><td>4.</td><td>TOBS</td><td>2,78,154 litre including 5% wastage as claimed by the firm</td></tr><tr><td>5.</td><td>Buchholz Relay</td><td>7 Nos. on net-to-net basis</td></tr><tr><td>6-10.</td><td>Components</td><td>Net-to-net basis as applied by the firm</td></tr><tr><td>11.</td><td>Seal-in Realy</td><td>7 Nos. on net-to-net basis</td></tr><tr><td>12-15.</td><td>Components</td><td>Net-to-net basis as applied by the firm</td></tr></table>				Sl. No.	Item	Quantity recommended	1.	CRGO Steel Coils	2,69,500 kg including 5% wastage	2.	Copper Wire	82,975 kg including 1% wastage	3.	PCB	7,702 kg including 5% wastage	4.	TOBS	2,78,154 litre including 5% wastage as claimed by the firm	5.	Buchholz Relay	7 Nos. on net-to-net basis	6-10.	Components	Net-to-net basis as applied by the firm	11.	Seal-in Realy	7 Nos. on net-to-net basis	12-15.	Components	Net-to-net basis as applied by the firm
Sl. No.	Item	Quantity recommended																												
1.	CRGO Steel Coils	2,69,500 kg including 5% wastage																												
2.	Copper Wire	82,975 kg including 1% wastage																												
3.	PCB	7,702 kg including 5% wastage																												
4.	TOBS	2,78,154 litre including 5% wastage as claimed by the firm																												
5.	Buchholz Relay	7 Nos. on net-to-net basis																												
6-10.	Components	Net-to-net basis as applied by the firm																												
11.	Seal-in Realy	7 Nos. on net-to-net basis																												
12-15.	Components	Net-to-net basis as applied by the firm																												
R/A may take suitable consequential action accordingly.																														

14	Case No.:8/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00159/AM12/	RLA File :03/94/040/00248/AM12/	Lic.No/Date:0310638590 24.06.2011	Defer Date:17.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.			
15	Case No.:20/20/81-ALC2/2011	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM12/	RLA File :09/24/040/00158/AM12/	Lic.No/Date:0910047350 28.06.2011	Defer Date:17.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.			
16	Case No.:18/30/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM12/	RLA File :09/24/040/00184/AM12/	Lic.No/Date:0910047842 22.07.2011	Defer Date:17.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.			
17	Case No.:1/33/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00269/AM12/	RLA File :03/94/040/00471/AM12/	Lic.No/Date:0310650684 26.08.2011	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 17.07.2012.			
18	Case No.:4/26/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM12/	RLA File :03/94/040/00472/AM12/	Lic.No/Date:0310653258 13.09.2011	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 17.07.2012.			
19	Case No.:4/33/81-ALC2/2011	Party Name:SMR AUTOMOTIVE SYSTEMS INDIA LTD(FORMERLY KNOWN	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM12/	RLA File :05/24/040/00201/AM12/	Lic.No/Date:0510302405 14.09.2011	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 17.07.2012.			
20	Case No.:6/33/81-ALC2/2011	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Withdraw
	HQ File :01/81/050/00274/AM12/	RLA File :04/24/040/00173/AM12/	Lic.No/Date:0410128106 15.09.2011	Defer Date:
	Decision : NC decided to withdraw the case as the case is already ratified in NC M.No. 02/81.			
21	Case No.:1/45/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM12/	RLA File :04/24/040/00193/AM12/	Lic.No/Date:0410128803	Defer Date:17.07.2012

			30.09.2011	
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 17.07.2012.			

22	Case No.: 3/33/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Withdraw
	HQ File :01/81/050/00271/AM12/	RLA File :31/83/040/00145/AM12/	Lic.No/Date:3110050953 11.10.2011	Defer Date:
	Decision : :NC decided to withdraw the case as the case is already ratified in NC M.No. 02/81.			

23	Case No.: 1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES P.LTD	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:17.07.2012
	Decision : : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.			

24	Case No.: 3/45/81-ALC2/2011	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00419/AM12/	RLA File :09/24/040/00297/AM12/	Lic.No/Date:0910049344 14.10.2011	Defer Date:17.07.2012
	Decision : : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.			

25	Case No.: 7/45/81-ALC2/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00423/AM12/	RLA File :34/24/040/00167/AM12/	Lic.No/Date:3410032233 18.11.2011	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 17.07.2012.			

26	Case No.: 2/39/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00344/AM12/	RLA File :03/95/040/00695/AM12/	Lic.No/Date:0310667844 29.11.2011	Defer Date:17.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.			

27	Case No.: 3/39/81-ALC2/2011	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Approved
	HQ File :01/81/050/00345/AM12/	RLA File :31/83/040/00172/AM12/	Lic.No/Date:3110051773 07.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.06.2012 as under:- 1. Net weight of export products at Sl. No.1 & 2 may be specified as 43.89 MT & 12.966 MT respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 460.81 Mtrs. (60.06 MT after taking 20% recovery from scrap) inclusive of 2% wastage. 3. Quantity of import item at Sl.No. 2 may be allowed as 134.3Mtrs. (18.123 MT after taking 20% recovery from scrap) inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

28	Case No.:2/45/81-ALC2/2011	Party Name:STEAM TURBINE ENGINEERING [1] PVT. LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Approved
	HQ File :01/81/050/00418/AM12/	RLA File :03/95/040/00664/AM12/	Lic.No/Date:0310669229 07.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.06.2012 as under:- Taking clue from SION C-568, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 2524 Kgs., 1005 Kgs. & 792 Kgs. respectively inclusive of 16.5 % wastage. R/A may take suitable consequential action accordingly.			

29	Case No.:20/45/81-ALC2/2011	Party Name:DEEPAK PRABHU MR.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00436/AM12/	RLA File :07/24/040/00360/AM12/	Lic.No/Date:0710084624 13.12.2011	Defer Date:17.07.2012
	Decision : NC decided to send a reminder to firm to submit following information as per written comments of DIT vied letter no. 17(40)/2012-IPHW dated 08.05.2012 :- 1. Brief description of export product. 2. Manufacturing involved in the export product from import product. The case stands deferred and to be re-listed on 17.07.2012.			

30	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at MOD. The case stands deferred and to be relisted on 17.07.2012.			

31	Case No.:33/45/81-ALC2/2011	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM12/	RLA File :05/23/040/00352/AM12/	Lic.No/Date:0510311049 13.12.2011	Defer Date:17.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 17.07.2012.			

32	Case No.:19/45/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Approved
	HQ File :01/81/050/00435/AM12/	RLA File :05/24/040/00311/AM12/	Lic.No/Date:0510311414 15.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(5)/2012-IPHW dated 07.05.2012 as under:- 1. Import item at S.No. 1-4 : Net to net basis with accountability clause. 2. Import item at S.No. 5 : As applied for by the party inclusive of 10% wastage. R/A may take suitable consequential action accordingly.			

33	Case No.:15/45/81-ALC2/2011	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00431/AM12/	RLA File :05/24/040/00329/AM12/	Lic.No/Date:0510311720 19.12.2011	Defer Date:17.07.2012
	Decision : NC observed that reply of the firm is still awaited. It is also observed that firm has requested to amend the export products. NC decided to forward the request of firm to MSME for examination. The case stands deferred and to be relisted on 17.07.2012.			

34	Case No.:29/45/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00445/AM12/	RLA File :11/24/040/00048/AM12/	Lic.No/Date:1110026491 26.12.2011	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 17.07.2012.			

35	Case No.:21/45/81-ALC2/2011	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Approved
	HQ File :01/81/050/00437/AM12/	RLA File :04/24/040/00262/AM12/	Lic.No/Date:0410132323 30.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.06.2012 as under:- - Words “No. of Cells 240” may be suffixed with the description of export product. - Total net weight of export products may be specified as 7080 Kgs. - Quantity of import item at S.No.1 may be allowed as 4050.23 Kgs. inclusive of 3.2 % wastage after taking 80 % recovery of silver from Silver Chloride. - Word “relevant” may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as applied for i.e. 923.94 Kgs. inclusive of wastage of 2%. - Quantity of import item at S.No.3 may be allowed as applied for i.e. 403.56 Kgs. inclusive of 1 % wastage R/A may take suitable consequential action accordingly.			

36	Case No.:37/45/81-ALC2/2011	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00453/AM12/	RLA File :03/95/040/00820/AM12/	Lic.No/Date:0310674236 03.01.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.07.2012.			

37	Case No.:38/45/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Approved
	HQ File :01/81/050/00454/AM12/	RLA File :03/95/040/00822/AM12/	Lic.No/Date:0310674567 04.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as under:- - Sizes of Export product may be modified as under:- - OD less than 15 mm-Qty. 3.358 MT - OD less than 25 mm -Qty. 3.616 MT & - OD less than 33.4 mm -Qty. 6.681 MT - The norms for import item is allowed on repeat basis as per earlier AA No. 0310514053 dtd 01.04.2009 ratified in NC –II M.No. 43/81 dtd 10.01.2012. R/A may take suitable consequential action accordingly.			

38	Case No.:43/45/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Approved
	HQ File :01/81/050/00459/AM12/	RLA File :03/95/040/00821/AM12/	Lic.No/Date:0310674548 04.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as under:- - Sizes of Export product may be modified as under:- - OD less than 15 mm-Qty. 11.951 MT			

- ii. OD less than 25 mm -Qty. 4.157 MT & ,
iii. OD less than 33.4 mm -Qty. 12.542 MT”
2. The norms for import item is allowed on repeat basis as per earlier AA No. 0310514053 dtd 01.04.2009 ratified in NC –II M.No. 43/81 dtd 10.01.2012.
R/A may take suitable consequential action accordingly.

39	Case No.: 39/45/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Approved
	HQ File :01/81/050/00455/AM12/	RLA File :03/95/040/00470/833/AM12/	Lic.No/Date:0310674881 05.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as under:- 1. Size of Export product may be modified as under:- i. OD less than 25 mm – 23.652 MT 2. The norms for import item is allowed on repeat basis as per earlier AA No. 0310514053 dtd 01.04.2009 ratified in NC –II M.No. 43/81 dtd 10.01.2012. R/A may take suitable consequential action accordingly.			

40	Case No.: 8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 17.07.2012.			

41	Case No.: 17/45/81-ALC2/2011	Party Name:ADOR POWERTRON LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00433/AM12/	RLA File :31/83/040/00189/AM12/	Lic.No/Date:3110052357 11.01.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.			

42	Case No.: 6/51/81-ALC2/2011	Party Name:3A COMPOSITES INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00493/AM12/	RLA File :03/95/040/00222/AM12/	Lic.No/Date:0310676102 11.01.2012	Defer Date:17.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 17.07.2012.			

43	Case No.: 20/51/81-ALC2/2011	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00507/AM12/	RLA File :05/24/040/00356/AM12/	Lic.No/Date:0510314126 11.01.2012	Defer Date:17.07.2012
	Decision : NC observed that reply of the firm has been received and forwarded to C&PC for comments. The case stands deferred and to be re-listed on 17.07.2012.			

44	Case No.: 16/51/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00503/AM12/	RLA File :05/23/040/00396/AM12/	Lic.No/Date:0510314422 13.01.2012	Defer Date:17.07.2012

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 17.07.2012.

45	Case No.: 9/51/81-ALC2/2011	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00496/AM12/	RLA File :06/24/040/00037/AM12/	Lic.No/Date:0610025642 24.01.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.07.2012.			

46	Case No.: 20/2/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00020/AM13/	RLA File :05/23/040/00435/AM12/	Lic.No/Date:0510317273 10.02.2012	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 17.07.2012.			

47	Case No.: 34/3/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00062/AM13/	RLA File :13/24/040/00047/AM12/	Lic.No/Date:1310038800 16.02.2012	Defer Date:17.07.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 17.07.2012.			

48	Case No.: 35/3/81-ALC2/2012	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Approved
	HQ File :01/81/050/00063/AM13/	RLA File :13/24/040/00046/AM12/	Lic.No/Date:1310038799 16.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.06.2012 as under:- 1. Quantity of import item may be allowed as 76500 Kgs. inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.			

49	Case No.: 8/2/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00008/AM13/	RLA File :03/95/040/00993/AM12/	Lic.No/Date:0310683187 23.02.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.07.2012.			

50	Case No.: 12/2/81-ALC2/2012	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00012/AM13/	RLA File :03/94/040/00892/AM12/	Lic.No/Date:0310683262 24.02.2012	Defer Date:17.07.2012
	Decision : NC observed that application of the firm is being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 17.07.2012.			

51	Case No.: 21/2/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690	Defer Date:17.07.2012

			27.02.2012									
Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 17.07.2012.												
52	Case No.: 18/2/81-ALC2/2012	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed								
	HQ File :01/81/050/00018/AM13/	RLA File :05/24/040/00435/AM12/	Lic.No/Date:0510318983 28.02.2012	Defer Date:17.07.2012								
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.07.2012.											
53	Case No.: 5/2/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Approved								
	HQ File :01/81/050/00005/AM13/	RLA File :06/24/040/00060/AM12/	Lic.No/Date:0610026097 01.03.2012	Defer Date:								
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(36)/2012/TSW(B)/192 dated 16.05.2012 on repeat basis (AA No. 0610025693 dtd 31.1.2012) as under:- Export Product : 95 KVp/1200 mA High Voltage Rectifier Transformer (Oil Cooled) – 128 Nos. (net weight per piece 2,110 kg). Import Items : <table><tr><th>Sl. No.</th><th>Item</th><th>Quantity recommended per unit of EP</th></tr><tr><td>1.</td><td>CRGO Steel Sheet</td><td>322 kg including 1.5% wastate claimed by the firm</td></tr><tr><td>2.</td><td>Copper Wire Rod</td><td>244 kg including 0.5% wastage claimed by the firm</td></tr></table> R/A may take suitable consequential action accordingly.				Sl. No.	Item	Quantity recommended per unit of EP	1.	CRGO Steel Sheet	322 kg including 1.5% wastate claimed by the firm	2.	Copper Wire Rod
Sl. No.	Item	Quantity recommended per unit of EP										
1.	CRGO Steel Sheet	322 kg including 1.5% wastate claimed by the firm										
2.	Copper Wire Rod	244 kg including 0.5% wastage claimed by the firm										
54	Case No.: 6/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed								
	HQ File :01/81/050/00006/AM13/	RLA File :34/24/040/00264/AM12/	Lic.No/Date:3410033396 05.03.2012	Defer Date:17.07.2012								
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(50)/2012/TSW(B)/172 dated 02.02.2012 as under:- 1. Information as per SL. No. 5 and 11 of SDL. 2. End use of Import Item No. 3(I-duct Spacer) in the manufacture of Stator Core lamination. The case stands deferred and to be re-listed on 17.07.2012.											
55	Case No.: 15/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status: Deferred and Re-indexed								
	HQ File :01/81/050/00015/AM13/	RLA File :34/24/040/00271/AM12/	Lic.No/Date:3410033399 05.03.2012	Defer Date:17.07.2012								
	Decision : NC decided to send a letter to firm to submit following information/clarification as per written comments of DHI vide U.O. No. 3(50)/2012/TSW(B)/220 dated 04.06.2012 as under:- 1.It is observed that authorization has been issued for import of almost similar inputs required for manufacture of Insulated Stator bars with widely different value addition . 2. There is difference in the import list given in physical form of application and computerized version. 3. Information as per Sl. No. 11 of SDL. 4. Mega Watt rating of final product for which EP are being supplied. The case stands deferred and to be re-listed on 17.07.2012.											
56	Case No.: 17/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:5/81-ALC2/2012	Status: Deferred and Re-								

			05.06.2012	indexed
	HQ File :01/81/050/00017/AM13/	RLA File :34/24/040/00265/AM12/	Lic.No/Date:3410033397 05.03.2012	Defer Date:17.07.2012
	Decision : NC decided to send a letter to firm to submit following information/ clarification as per written comments of DHI vide U.O. No. 3(50)/2012/TSW(B)/220 dated 04.06.2012 as under:- 1. It is observed that authorization has been issued for import of almost similar inputs required for manufacture of Insulated Stator bars with widely different value addition . 2. Information as per Sl. No. 11 of SDL. 3. Mega Watt rating of final product for which EP are being supplied. The case stands deferred and to be re-listed on 17.07.2012.			
57	Case No.:26/2/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00026/AM13/	RLA File :61/24/040/00076/AM12/	Lic.No/Date:6110000794 13.03.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.			
58	Case No.:19/2/81-ALC2/2012	Party Name:SWASTIK INDUSTRIES	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00019/AM13/	RLA File :05/24/040/00462/AM12/	Lic.No/Date:0510320619 21.03.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.			
59	Case No.:23/2/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00023/AM13/	RLA File :04/24/040/00340/AM12/	Lic.No/Date:0410134907 21.03.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.			
60	Case No.:24/2/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Withdraw
	HQ File :01/81/050/00024/AM13/	RLA File :04/24/040/00357/AM12/	Lic.No/Date:0410135100 27.03.2012	Defer Date:
	Decision : NC decided to withdraw the case as the case is already ratified in NC M.No. 02/81.			
61	Case No.:14/2/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Approved
	HQ File :01/81/050/00014/AM13/	RLA File :10/24/040/00084/AM12/	Lic.No/Date:1010048980 29.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(44)/2012-IPHW dated 08.05.2012 as under;- The above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			
62	Case No.:2/2/81-ALC2/2012	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Approved

	HQ File :01/81/050/00002/AM13/	RLA File :03/94/040/01047/AM12/	Lic.No/Date:0310689545 03.04.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(6)/2011-TW dated 08.06.2012 as under:- The import of CRGO steel in coil form (width 620 mm and above) of quantity 508 M.T. is allowed at the norm of 1.015 kg/kg of exports. The words “CRNGO Steel Sheet/Coil” may be deleted from the description of imports. R/A may take suitable consequential action accordingly.			
63	Case No.:3/2/81-ALC2/2012	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00003/AM13/	RLA File :31/83/040/00254/AM12/	Lic.No/Date:3110053655 04.04.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 17.07.2012.			
64	Case No.:30/3/81-ALC2/2012	Party Name:SHARP WIRE INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00058/AM13/	RLA File :04/24/040/00330/AM12/	Lic.No/Date:0410135326 04.04.2012	Defer Date:17.07.2012
	Decision :NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 17.07.2012.			
65	Case No.:27/2/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00027/AM13/	RLA File :31/83/040/00003/AM13/	Lic.No/Date:3110053711 10.04.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 17.07.2012.			
66	Case No.:28/2/81-ALC2/2012	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00028/AM13/	RLA File :03/95/040/01076/AM12/	Lic.No/Date:0310690446 12.04.2012	Defer Date:17.07.2012
	Decision :As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information:- 1. SI No. 3 and 11 of SDF export product wise. The case stands deferred and to be relisted on 17.07.2012.			
67	Case No.:31/3/81-ALC2/2012	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Approved
	HQ File :01/81/050/00059/AM13/	RLA File :04/24/040/00003/AM13/	Lic.No/Date:0410135519 12.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.06.2012 as under:- 1. Word “relevant” may be prefixed with the descriptions of import items at Sl. No. 1 to 14 and their quantities may be allowed as 1.02 Kgs./Kg. content in the export products. R/A may take suitable consequential action accordingly.			
68	Case No.:32/3/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed

	HQ File :01/81/050/00060/AM13/	RLA File :03/95/040/00070/AM13/	Lic.No/Date:0310692355 26.04.2012	Defer Date:17.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 17.07.2012.			
69	Case No.:33/3/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00061/AM13/	RLA File :03/95/040/00063/AM13/	Lic.No/Date:0310692358 26.04.2012	Defer Date:17.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 17.07.2012.			
70	Case No.:36/3/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00064/AM13/	RLA File :03/95/040/00064/AM13/	Lic.No/Date:0310692528 27.04.2012	Defer Date:17.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 17.07.2012.			
71	Case No.:37/3/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00065/AM13/	RLA File :03/95/040/00065/AM13/	Lic.No/Date:0310692532 27.04.2012	Defer Date:17.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 17.07.2012.			
72	Case No.:38/3/81-ALC2/2012	Party Name:SUPER IMPEX.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00066/AM13/	RLA File :03/95/040/01062/AM12/	Lic.No/Date:0310692702 30.04.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 17.07.2012.			
73	Case No.:39/3/81-ALC2/2012	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00067/AM13/	RLA File :31/83/040/00014/AM13/	Lic.No/Date:3110054009 01.05.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 17.07.2012.			
74	Case No.:1/5/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00068/AM13/	RLA File :03/94/040/00083/AM13/	Lic.No/Date:0310694223 11.05.2012	Defer Date:17.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 17.07.2012.			
75	Case No.:2/5/81-ALC2/2012	Party Name:INNOVENTIVE INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2012 05.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00069/AM13/	RLA File :31/83/040/00013/AM13/	Lic.No/Date:3110054197	Defer Date:17.07.2012

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.07.2012.

Offline 05.06.2012

SI No. 73

CASE NO. AR-129	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 05/81	F.No.01/81/050/440/AM10/DES-II
Dated:05.06.2012	Advance Licence No. 0510257035 dated 21.11.2001
	RLA's F.No.34/80/40/84/AM01

Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 17.07.2012.

SI No. 74

CASE NO. AR-130	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 02/81	F.No.01/81/050/578/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0510259435 dated 25.02.2010
	RLA's 05/23/40/176/AM10
	F.No.

Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 17.07.2012.

SI No. 75

CASE NO. AR-131	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 05/81	F.No.01/81/050/17/AM10/DES-II
Dated:05.06.2012	Advance Licence No. 0510237295 dated 27.02.2009
	RLA's 05/24/40/525/AM09
	F.No.

Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I.. The case stands deferred and to be relisted on 17.07.2012.

SI No. 76

CASE NO. AR- 133	M/s. Indian Technomac Co. Ltd.
Meeting No. 05/81	F.No.01/81/050/013/AM12/DES-II
Dated:05.06.2012	Advance Licence No. 0510288079 dated 15.04.2011
	RLA's F.No. 05/23/40/016/AM12

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 17.07.2012.
SI No. 77

CASE NO. AR- 134	M/s. Injecto plast Pvt. Ltd.
Meeting No. 05/81	F.No.01/81/050/0503/AM12/DES-II
Dated:05.06.2012	Advance Licence No. 0710019934 dated 29.11.2010

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 17.07.2012.

Case No 78

CASE NO. AR- 100	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 05/81	F.No.01/81/050/56/AM12/DES-II
Dated:05.06.2012	Advance Licence No. 0410124253 dated 20.5.2011
	RLA's F.No.04/24/040/0049/AM12

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.

Case No 79

CASE NO. AR- 101	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 05/81	F.No.01/81/050/38/AM12/DES-II
Dated:05.06.2012	Advance Licence No. 0410123941 dated 10.5.2011
	RLA's F.No.04/24/040/0037/AM12

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.

SI No 80

CASE NO. AR- 103	M/s. Bharat Udyog, Kathua (J&K)
Meeting No. 05/81	F.No.01/81/050/228/AM10/DES-II
Dated:05.06.2012	Advance Licence No. 1810002271 dated 27.06.2008
	RLA's F.No.18/24/040/001/AM12

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.

SI No 81

CASE NO. AR- 104	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 05/81	F.No.01/81/050/683/AM08/DES-II
Dated:05.06.2012	Advance Licence No. 1110016857 dated 26.02.2009
	RLA's F.No.11/24/040/051/AM08

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 17.07.2012.

SI No. 82

CASE NO. AR- 106	M/s. Minex Metallurgical Company Ltd.
Meeting No. 05/81	F.No.01/81/050/223/AM09/DES-II
Dated:05.06.2012	Advance Licence No. 0310465214 dated 17.03.2008
	RLA's F.No.03/95/040/01215/AM08

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.

SI No 83

CASE NO. AR- 108	M/s. Horizon polymer Engineering Pvt. Ltd
Meeting No. 05/81	F.No.01/81/162/0755 /AM12/DES-II
Dated:05.06.2012	Advance Licence No. yet to be issued (para 4.4.2 of FTP)
	RLA's F.No.08/24/40/0162/AM12

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.07.2012.

SI No. 84

CASE NO. AR- 85	M/s. Intek Tapes Pvt. Limited
Meeting No. 05/81	F.No.01/83/050/612/AM08/DES-II
Dated:05.06.2012	Advance Licence No. 0710052230 dated 28.06.2007
	RLA's F.No.07/24/40/232/AM08

Decision : As no comments received from C&PC in the above case, it was decided by NC to refer the case to DIPP for comments as matter is quite old. The case stands deferred and to be re-listed on 17.07.2012.

SI No. 85

CASE NO. AR- 31	M/s. RPG Cables Ltd., Mysore
Meeting No. 05/81	F.No.01/81/050/393/AM10/DES-II

Dated:05.06.2012	Advance Licence No. 0310546258 dated 18.11.2009

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.06.2012 as under:-

1. Net weights of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	132	17	10254
2	137	18	5978
3	623	19	25322
4	714	20	46483
5	3899	21	1189
6	3163	22	6196
7	2607	23	535
8	5039	24	1941
9	910	25	4168
10	2658	26	1566
11	3349	27	16748
12	1714	28	1796
13	873	29	546
14	3481	30	2009
15	3774	31	3696
16	5688	32	602

2. Words "1.1 KV" may be suffixed with the description of export products from Sl. No. 1 to 32.
3. Words "Copper Conductor" may be suffixed with the description of export products at Sl. No. 1, 5, 6, 7 & 27 to 32.
4. Words "Aluminium Conductor" may be suffixed with the description of export products at Sl. No. 2, 3,4 & 8 to 26.
5. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod(EC Grade) may be allowed as 69.406 MT taking clue from Engineering Table 5
6. Quantity of import item at Sl. No 2 viz. Continuous Cast Copper Rod (EC Grade) may be allowed as 5.881 MT taking clue from Engineering Tables 4 & 5.
7. Quantity of import item No.3 viz. PVC Resin may be allowed as 1.02 Kgs/Kg content in the Export Products from Sl. No 1 to 32 as claimed by the applicant.

R/A may take suitable consequential action accordingly.

SI No. 86

CASE NO. AR- 37	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 05/81	F.No.01/81/50/329/AM10/DES-II
Dated:05.06.2012	Advance Licence No. 0510248210 dated 24.8.2009
	RLA F.No. 05/24/40/0207/AM10

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 17.07.2012.

SI No. 87

CASE NO. AR- 38	M/s. High Energies Batteries (India) Ltd.
Meeting No. 05/81	F.No.01/81/50/211/AM10/DES-II
Dated:05.06.2012	Advance Licence No. 0410104670 dated 18.5.2009
	RLA F.No. 04/24/40/026/AM10

Decision : NC decided to fix the norms of above authorisation after merger of two authorizations. The norms of above authorizations may be fixed by technical authority accordingly. The case stands deferred and to be relisted on 17.07.2012.

SI No. 88

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 05/81	F.No.01/80/50/0241/AM06/DES-II
Dated:05.06.2012	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 17.07.2012.

SI No. 89

CASE NO. AR- 46	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 05/81	F.No.01/80/50/01424/AM04/DES-II
Dated:05.06.2012	Advance Licence No. 3410009450 dated 08.01.2004

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 17.07.2012.

SI No. 90

CASE NO. AR- 02	M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 05/81	F.No.01/87/50/0634/AM07/DES-II 01/87/050/1346/AM06/DES-II 01/87/050/0355/AM06/DES-II
Dated:05.06.2012	Advance Licence No. i. 3110026900 dated 16.10.2006 ii. 3110023827 dated 08.02.2006 iii. 3110020969 dated 28.06.2005

Decision : NC decided to refer the case to DIPP as no comments received from C&PC and items come within purview of DIPP. The case stands deferred and to be relisted on 17.07.2012.

SI No. 91

CASE NO. AR- 13	M/s. Leither ShriramManufacturing ltd.
Meeting No. 05/81	F.No.01/80/50/479/AM10/DES-II
Dated:05.06.2012	Advance Licence No. 0410116762 dated 30.8.2010

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 17.07.2012.

SI No. 92

CASE NO. AR- 14	M/s. HBL Power Systems Ltd
Meeting No. 05/81	F.No.01/81/162/1082/AM08/DES-II
Dated:05.06.2012	Advance Licence No.0910031255 dated 27.08.2007

Decision : NC observed that firm has made imports and exports in the case . In view of the NOC granted by the MoEF vide O.M. No. 5/29/2010-HSMD dtd 04.07.2011 and the comments offered by DIPP vide their U.O. dated 15.06.2012 the NC decided to ratify the norms for the purpose of regularization /redemption as under:-

1. In view of the NOC granted by ministry of Environment & Forest, quantity of import item at S.No. 1 may be allowed as applied for i.e. 70.5 Numbers as per erstwhile SION C-1552.
2. Quantity of import item at S.No. 2 may be allowed as 181.4 Kgs inclusive of 2% wastage.
3. Quantities of import items at S.No. 3 & 4 may be allowed as 196 Kgs. & 51.5 Kgs respectively inclusive of 5% wastage.
4. "UOM"of import item at Sl. No. 5 may be corrected as "Sq. Mtrs."
5. Quantity of import item at S.No. 5 may be allowed as applied for inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

SI No. 93

CASE NO. AR- 15	M/s. Rajhans Impex , Jamnagar
Meeting No. 05/81	F.No.01/80/50/242/AM12/DES-II
Dated:05.06.2012	Advance Licence No. i.24100324354 dtd 21.6.11 ii.2410033360 dtd 17.8.2011 iii 24100324345 dtd 21.6.2011

Decision : The firm appeared for personal hearing. In order to justify the extra wastage claimed by them, NC asked them to give excise verified data for last 3 years showing the type of scrap imported with percentage of purity and wastage at segregation stage as well as melting stage. The case stands deferred and to be relisted on 17.07.2012.

PART – C – DEFERRED

SI No. 20

CASE NO. C- 05	M/s. Aster Pvt. Ltd.
Meeting No. 05/81	F.No. 01/81/162/451/AM12DES-II
Dated:05.06.2012	Clarification sought as to whether DEPB benefit is available under entry at S.No. 24 of the product group "Engineering" on export of "Galvanised Towers and Parts with Accessories"

Decision : The above case was deferred for detailed examination. The case is to be relisted on 17.07.2012.
